

**SCHEDULE II – FORM B
PUBLIC ANNOUNCEMENT**

**(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations 2016)**

FOR THE ATTENTION OF THE STAKEHOLDERS OF P.S.T.S LOGISTICS PVT LTD

Sl.No.	Relevant particulars	Details
1	Name of the Corporate Debtor	P S T S LOGISTICS PRIVATE LIMITED
2	Date of incorporation of the Corporate Debtor	21.01.1991
3	Authority under which the Corporate Debtor is incorporated/registered	Ministry of Corporate Affairs, The Registrar of Companies, Chennai Tamilnadu
4	Corporate Identification No.(CIN) of the Corporate Debtor	CIN: U63090TN1991PTC020186
5	Address of the registered Office and Principal office(if any) of the Corporate Debtor	Regd Office: Wavoo Mansion, 48 2 nd Floor, Rajaji Salai, Chennai, Tamilnadu, India,600001. No operations from June 2022 .
6	Date of closure of the Corporate Insolvency Resolution Process	3.7.2026
7	Liquidation commencement date of the Corporate Debtor	3.7.2026 and order received on 13.7.2026 through email
8	Name and registration No. of the Insolvency Professional acting as the Liquidator	Satyadevi Alamuri Regn No.IBBI/IPA-002/IP-N00071/2017-18/10205
9	Address and email of the Liquidator as registered with the Board	Address: No.23 Lake Area, 3 rd cross Street, Nungambakkam, Chennai 600034 Email id: satyadevifcs@gmail.com
10	Address and email to be used for correspondence with the Liquidator	Address: 1 st Floor No.23 Lake Area, 3 rd cross Street, Nungambakkam, Chennai 600034 Email id: cirppstl@gmail.com
11	Last date for submission of claims	14 days from the date of receipt of the order i..e on or before 25 th July 2026

Notice is hereby given that the National Company Law Tribunal, Chennai Bench , Division II has ordered the commencement of liquidation of the **P.S.T.S LOGISTICS PRIVATE LIMITED on 3rd July 2026 and copy of the order received on 13th July 2026.**

The stakeholders of **P.S.T.S LOGISTICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **25th July 2026** (being 14 days from the

date of receipt of the liquidation order) to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of IBC, 2016 read with liquidation process Regulations, 2016.



CS SATYADEVI ALAMURI
COMPANY SECRETARY AND INSOLVENCY PROFESSIONAL
C.P.NO. 2307/IBBI/PA-002/IP-N00071/2017-18/10205
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23, LAKE AREA, 3rd CROSS STREET
NUNGAMBAKKAM, CHENNAI-600 034.

Signature of the Liquidator
Satyadevi Alamuri

Place: Chennai

Date:15.7.2026

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